

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1769  
ANSWERED ON:19.11.2010  
IRREGULARITIES IN MBBS EXAMINATION  
Bajwa Shri Partap Singh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether cases of misconduct, rigging and impersonation in MBBS and MD entrance tests have been reported in the country;
- (b) if so, the details thereof;
- (c) whether the Government has ordered any investigation into the matter;
- (d) if so, the details alongwith the findings thereof; and
- (e) the action taken/proposed against those found guilty?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) As per the directions of Hon'ble Supreme Court of India two Entrance Examinations for Admission to MBBS/BDS Courses under 15% All India Quota and for Admission to MD Medical/Dental Courses under 50% All India Post Graduate Medical Courses are conducted annually by Central Board of Secondary Education, New Delhi and All India Institute of Medical Sciences, New Delhi respectively. During the academic year 2010-11, at Under Graduate level in AIPMT Preliminary, 4 cases and in AIPMT Final, 2 cases of impersonation were identified by Central Board of Secondary Education. At Post Graduate Level in AIPGMEE no such cases were identified by All India Institute of Medical Sciences.

(c) & (d) As far as AIPMT Examination is concerned, CBSE has framed rules for unfair means, practices and breaches of examination rules. The candidates found using unfair means are not only debarred forever from the future AIPMT Examination but FIRs are also lodged in such matters in which the Rules under IPC play its role.

(e) CBSE debarred the candidates found using unfair practices.